

But the basic idea is that religion should not be misused for political purposes. That is the only purpose of this bill

I do not think that at this stage I should say anything more. I would request the House to give me leave to introduce the Bill. (*Interruptions*)

SHRI RAM NAIK: What about my technical objection? I have raised a technical objection that the Bill is incomplete. (*Interruptions*)

MR. SPEAKER: If you want a ruling on that, then, my ruling is that, your technical objection is correct but it does not touch the heart and soul of the Bill. The article can be referred to, but it would have been better, if it had been given along with the Bill.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India "

The motion was adopted.

SHRI S. B. CHAVAN: I introduce the Bill.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the people Act, 1951."

The motion was adopted

SHRI S. B. CHAVAN: I introduce the Bill.

15.47hrs.

MATTER UNDER RULE 377

(i) Need to redress the grievances of village Health Guides.

[*English*]

DR. KARTIKESWAR PATRA (BALASORE): I would like to put forth the grievances of more than two lakh village Health Guides

(UHG's) working throughout the country. They are looking after motivation work for family planning as well as taking health care in the villages. They are paid very little remuneration for the task they are doing more than a decade. They may be appointed on a regular basis to help in family planning motivation work and also to record births and deaths and they may be given remuneration of Rs./300/- more per month.

I would request the Minister of Health and Family Welfare to redress the grievances of the village Health Guides of our country.

(ii) Need to abolish sleeper class system in railways

[*Translation*]

* SHRI V.S. VIJAYARAGHAVAN (Palghat): The newly introduced system of sleeper class is causing a lot of difficulty to the railway passenger of Kerala. People have resorted to agitation on this issue. Either this system of Sleeper class should be totally abolished or more coaches should be introduced for theseasoned ticket holders as well as short distance passengers. The temporary arrangement introduced in some of the Express Trains is not going to solve the problem

15.48 hrs.

(SHRI SHARAD DIGHE *in the Chair*)

Therefore, I request the Central Government that keeping in view the special circumstances prevailing in Kerala, the suggestion made by the Kerala Government in this regard may be accepted.

(iii) Need to accord sanction to the proposal of the Government of Uttar Pradesh for providing adequate facilities to the tourists in Garhwal region.

[*Translation*]

SHRI MANVENDRA SHAH (Tehri Garhwal): Mr. Chairman, Sir, the tourists have to face a lot of difficulties in their journey in the Garhwal region. There is need to provide facilities